Taking over delivery of medical services under ESI scheme

2323. SHRI RAVI PRAKASH VERMA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government proposes to take over delivery of medical services from the States to serve insured persons directly under the Employees' State Insurance (ESI) scheme:

(b) if so, the details in this regard;

(c) the number of Employees; State Insurance Corporation hospitals taken over so far; and

(d) the details of additional facilities proposed to be provided to the beneficiaries of ESI scheme throughout the country?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) The Employees' State Insurance Corporation (ESIC) Had in 2006 decided to take over the administration of ESI Medical Scheme from those States who were willing to hand over the same to the ESI Corporation. The ESI Corporation has so far taken over 22 such ESI hospitals from the State Governments. ESI Corporation has taken and proposes to take a number of measures to improve the delivery of medical care services under ESI Scheme like increasing fee to be paid to Insurance Medical Practitioners (IMP), setting up of State Executive Committees with delegated powers in every State, heavy dispensaries to have minimum investigation facilities etc.

Non-Payment of Minimum Salary

†2324. DR. SANJAY SINH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is receiving complaints regarding non-payment of minimum salary as per the norms to employees by private institutions;

(b) if so, the details thereof;

(c) the number of complaints received by Government during last five years till date; and

(d) the details of action taken by Government against these institutions?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Complaints regarding

†Original notice of the question was received in Hindi.

non-payment of minimum wages in private institutions mostly go to State Government, which is the appropriate Government.

(c) and (d) The implementation of the Minimum Wages Act, 1948 is carried out by the Centre as well as the States in respect of their respective Jurisdiction. In the Central sphere, the enforcement is secured through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM). The compliance in the State sphere is ensured through the State Enforcement Machinery. They conduct regular inspections and in the event of detection of any case of non- payment or under-payment of minimum wages, they advise the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions against the defaulting employers are invoked. The details of the enforcement of the Minimum Wages Act, 1948 in the Central sphere during the last three years and current year are given in the Statement.

Statement

Details of enforcement of Minimum Wages Act in the Central sphere during last three years and current year

Sl. No.	Particulars	2011-12	2012-13	2013-14	2014-15 (upto Dec., 2014)
1.	No. of inspections conducted	15272	15550	13099	4852
2.	No. of prosecution launched	6937	5307	5167	1790
3.	No. of irregularities detected	291032	291148	270273	179958
4.	No. of convictions	6816	4954	5074	1041

Online issuing ESIC cards

2325. SHRIMATI SAROJINI HEMBRAM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has made provision for issuing EIC cards online throughout the country;

(b) if so, the details thereof; and

(c) the number of ESI hospitals that are functioning properly and providing effective treatment and necessary medicines to the insured persons?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The process of issuance of Pehchan